

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **40/AM14**
HELD ON 01.01.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **40/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **01.01.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **39/AM14 held on 26.12.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-207	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00058/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310214142 dated 15.07.2003	RLA F. No. 03/24/040/00696/AM04	

Request: **Fixation of adhoc norms for the export product “Nitrocellulose**

Damped with IPA”

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-208	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: **Fixation of norms for the export product “Nitrocellulose damped with**

DBP”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-209	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310221068 dated 27.08.2003	RLA F. No. 03/24/040/00085/AM04	

Request: Fixation of norms for the export product “Nitrocellulose damped with IPA”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-210	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00061/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310198236 dated 28.04.2003	RLA F. No. 03/24/040/00010/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with ATBC”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-211	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00062/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310086853 dated 01.06.2001	RLA F. No. 03/24/040/00165/AM02	

Request: **Fixation of norms for the export product “Industrial Nitrocellulose containing 20% Dibutyl Phthalate”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-212	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-213	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: **Fixation of norms for the export product “Nitrocellulose damped with IPA”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

Case No. A-214	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00065/AM14/DES-VII	Status: Deferred
NC No.: 40/AM14 Dated: 01.01.2014	Adv. Lic. No. 0310225143 dated 16.09.2003	RLA F. No. 03/24/040/00967/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with ATBC”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. The Committee considered the request of firm and it was decided to call for a Report from RLA, Mumbai and firm in this regard.

Deferred for four weeks.

ONLINE CASES

Case No.:18/19/87-ALC1/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Approved
HQ File :01/87/050/00158/AM14/	RLA File :07/24/040/00395/AM10/	Lic.No/Date:0710075067 27.10.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39077000	62/0- POLYESTER SOLUTION - 80% SOLIDS	10000.000	K.G	1095100.00	23297.87 US Dollars
				Total	1,095,100.00	23,297.87

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29171200	ADIPIC ACID	2500.000	K.G	261,100.00	5,555.00 US Dollars	0.00	
2	29173500	PHTHALIC ANHYDRIDE	1200.000	K.G	78,000.00	1,660.00 US Dollars	0.00	
3	29173700	DIMETHYL TEREPHTHALATE	800.000	K.G	66,400.00	1,413.00 US Dollars	0.00	
4	29173960	ISOPHTHALIC ACID	1500.000	K.G	97,500.00	2,074.00 US Dollars	0.00	
5	29053100	MONO ETHYLENE GLYCOL	2000.000	K.G	106,000.00	2,255.00 US Dollars	0.00	
6	29054100	TRIMETHYLOPROPANE	300.000	K.G	30,000.00	638.00 US Dollars	0.00	

7	29141100	ACETONE	2000.000	K.G	124,000.00	2,638.00 US Dollars	0.00
8	29053910	1,6 HEXANA DIOL	700.000	K.G	140,000.00	2,979.00 US Dollars	0.00
9	29053980	NEO PENTYL GLYCOL	600.000	K.G	45,000.00	957.00 US Dollars	0.00
				Total	948,000.00	20,169.00	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/45/2010-PC-II dated 26.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Solution – 80% Solids	1 kg	1. Adipic Acid	0.250 kg
		2. Phthalic Anhydride	0.120 kg
		3. Dimethyl Terephthalate	0.080 kg
		4. Isophthalic Acid	0.150 kg
		5. Mono Ethylene Glycol	0.200 kg
		6. Trimethylopropane	0.030 kg
		7. Acetone	0.200 kg
		8. 1,6 Hexanadiol	0.070 kg
		9. Neo Pentyl Glycol	0.060 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:29.01.2014

Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 40/87-ALC1/2013 01.01.2014	Status: Approved
HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39209090	63/0- EXTRUSION LAMINATED NYLON VELVET FILM	150000.000	K.G	74821393.00	1384299.60 US Dollars
2	39209090	63/0- EXTRUSION LAMINATED OPP VELVET FILM	250000.000	K.G	54070603.86	1000381.20 US Dollars
				Total	128,891,996.86	2,384,680.80

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081090	Nylon (BOPA) Film	78930.000	K.G	23,832,913.50	434,115.00 US Dollars	0.00	Value & Qty
2	32099090	Primer	7458.000	K.G	4,810,557.60	87,624.00 US Dollars	0.00	Value & Qty
3	39095000	Neortz	123899.000	K.G	23,701,592.70	431,723.00 US Dollars	0.00	Value & Qty
4	29299090	Cross Linker	398.000	K.G	641,123.60	13,964.00 US Dollars	0.00	Value & Qty
5	39013000	Ethyl Vynyl Acetate (EVA)	166801.000	K.G	27,472,124.70	500,403.00 US Dollars	0.00	Value & Qty
6	39094090	MICA	11867.000	K.G	5,340,068.10	97,269.00 US Dollars	0.00	Value & Qty
7	39021000	POLYPROPYLENE RESIN/GRANULES	168854.000	K.G	23,175,266.40	422,136.00 US Dollars	0.00	Value & Qty
				Total	108,973,646.60	1,987,234.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/17/2004-PC-II dated 27.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Extrusion Laminated OPP Velvet Film	1 kg	1. Polypropylene Resin / Granules	0.6239 kg
		2. Ethyl Vinyl Acetate	0.3864 kg
		3. Primer	0.0332 kg
		4. Neorez	0.3190 kg
		5. Cross Linker	0.0064 kg
		6. Mica	0.0022 kg
2. Extrusion Laminated Nylon Velvet Film	1 kg	1. Nylon (BOPA) Film	0.5040 kg
		2. Ethyl Vinyl Acetate	0.5050 kg
		3. Primer	0.0373 kg
		4. Neorez	0.2800 kg
		5. Cross Linker	0.0067 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:29.01.2014

Decision: A D/L No. 46011/106/2011-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by

Reminder from DGFT on 29.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Approved
HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269099	62/0- 1. PVC PROFILES / PVC PROFILE WITH STEEL STRIP/ PVC EPDM DOOR SEAL/PVC TRIM IN DIFFERENT SIZES.	360000.000	K.G	72094000.00	1310800.00 US Dollars
				Total	72,094,000.00	1,310,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042290	PVC COMPOUND GENERAL OF DIFFERENT GRADES.	400000.000	Number	62,150,000.00	1,130,000.00 US Dollars	22,000,000.00	Value & Qty

				Total	62,150,000.00	1,130,000.00		
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Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2013-PC-II dated 27.12.2013, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Profiles / PVC Profiles with Steel Strips / PVC EPDM Door Seal/PVC Trims in Different Sizes	1 kg	Relevant PVC Compound	1.05 kg/kg content in the export product
RLA may take consequential action as per Policy / Procedures.			

6	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:15.01.2014
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Further a copy of Licence Amendment Sheet No. 1 also forwarded to DIPP on 01.10.2013. Comments awaited from DIPP.			

7	Case No.:8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:15.01.2014

Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.

8	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013. Comments awaited from D/o C&PC.			

Case No.:11/19/87-ALC1/2013	Party Name:NILKAMAL LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Withdrawn														
HQ File :01/87/050/00151/AM14/	RLA File :03/95/040/00019/AM14/	Lic.No/Date:0310731250 15.04.2013	Defer Date:														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39231030</td><td>63/0- Plastic Roto Insuldated Fish Tubs, and similar Articles with or without Lid of various capacities. Export Item content A) LLDPE - 137170 000 Kgs B) Polyurethane</td><td>155875.000</td><td>K.G</td><td>20015755.00</td><td>364260.00 US Dollars</td></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39231030	63/0- Plastic Roto Insuldated Fish Tubs, and similar Articles with or without Lid of various capacities. Export Item content A) LLDPE - 137170 000 Kgs B) Polyurethane	155875.000	K.G	20015755.00	364260.00 US Dollars
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)											
1	39231030	63/0- Plastic Roto Insuldated Fish Tubs, and similar Articles with or without Lid of various capacities. Export Item content A) LLDPE - 137170 000 Kgs B) Polyurethane	155875.000	K.G	20015755.00	364260.00 US Dollars											

9

		18705.000 Kgs						
						Total	20,015,755.00	364,260.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE Granules (1.05 Kg. for 1 Kg weight of LLDPE contents in Export Products)	144028.500	K.G	14,402,850.00	262,110.00 US Dollars	727,344.00	Qty
2	39095000	Polyol (0.514 Kg. for 1 Kg. weight of Polyurethane Foam content in Export Products)	9614.370	K.G	1,442,156.00	26,245.00 US Dollars	72,829.00	Qty
3	29291090	Isocynate (0.556 Kg for 1 Kg. weight of Polyurethane Foam content in Export Products)	10399.980	K.G	1,559,997.00	28,390.00 US Dollars	78,780.00	Qty
				Total	17,405,003.00	316,745.00		
Decision: RLA, Vadodara vide e-mail dated 23.12.2013 have informed that the advance authorization had been issued on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I vide decision taken by NC in its Meeting No. 18/87-ALC1/2012 held on 01.08.2012. Hence, the case was withdrawn .								

10	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:22.01.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. However, Technical Authority of DIPP in the Meeting informed that the firm had directly submitted its reply to them and they are examining the reply of firm. Comments awaited from DIPP.			

Case No.:8/25/87-ALC1/2013		Party Name:LAKSHMI INFO SOLUTIONS,		Meet No/Date:40/87-ALC1/2013		Status:
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11			01.01.2014	Deferred
	HQ File :01/87/050/00206/AM14/	RLA File :07/24/040/00042/AM14/	Lic.No/Date:0710095684 31.05.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/74/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

12	Case No.:23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:22.01.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. However, Technical Authority of DIPP in the Meeting informed that the firm had directly submitted its reply to them and they are examining the reply of firm. Comments awaited from DIPP.			

13	Case No.:24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:22.01.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. However, Technical Authority of DIPP in the Meeting informed that the firm had directly submitted its reply to them and they are examining the reply of firm. Comments awaited from DIPP.			

14	Case No.: 25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:22.01.2014
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminders from DGFT on 16.09.2013 and 23.10.2013 (Final Reminder) giving 15 days time for submission of information. However, Technical Authority of DIPP in the Meeting informed that the firm had directly submitted its reply to them and they are examining the reply of firm. Comments awaited from DIPP.			

15	Case No.: 5/19/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00145/AM14/	RLA File :03/94/040/00176/AM14/	Lic.No/Date:0310736575 04.06.2013	Defer Date:22.01.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

16	Case No.: 10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/65/2013-PC-II, dated 23.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.12.2013. Comments awaited from D/o C&PC.			

17	Case No.:1/25/87-ALC1/2013	Party Name:STYLO TABLEWARES	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00199/AM14/	RLA File :24/24/040/00023/AM13/	Lic.No/Date:2410039498 26.07.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/120/2006-PC.II dated 28.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:17/25/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00215/AM14/	RLA File :34/24/040/00094/AM14/	Lic.No/Date:3410037596 07.08.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 11.10.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2013. Comments awaited from D/o C&PC.			

19	Case No.:4/29/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00228/AM14/	RLA File :31/83/040/00081/AM14/	Lic.No/Date:3110059802 07.08.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/22/2009-PC-II, dated 28.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.12.2013. Comments awaited from D/o C&PC.			

20	Case No.: 5/25/87-ALC1/2013	Party Name:J K TYRE & INDUSTRIES LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00203/AM14/	RLA File :05/23/040/00200/AM14/	Lic.No/Date:0510362508 13.08.2013	Defer Date:22.01.2014
	Decision: A D/L No. 12(7)/11-TSW dated 21.10.2013 was issued by DIPP to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 10.12.2013. Comments awaited from DIPP.			

21	Case No.: 6/25/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00204/AM14/	RLA File :05/23/040/00210/AM14/	Lic.No/Date:0510362948 20.08.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/37/2013-PC-II, dated 11.10.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.11.2013. Comments awaited from D/o C&PC.			

22	Case No.: 36/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00260/AM14/	RLA File :34/24/040/00111/AM14/	Lic.No/Date:3410037712 23.08.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

23	Case No.:10/25/87-ALC1/2013	Party Name:MA YUR WOVENS PRIVATE LIMITED	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00208/AM14/	RLA File :08/24/040/00182/AM14/	Lic.No/Date:0810124268 30.08.2013	Defer Date:29.01.2014
	Decision: A D/L No. 46011/75/2013-PC.II dated 31.10.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.11.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

24	Case No.:38/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00262/AM14/	RLA File :34/24/040/00120/AM14/	Lic.No/Date:3410037804 04.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

25	Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 26.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/90/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

27	Case No.:16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/59/2013-PC.II dated 28.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.:2/29/87-ALC1/2013	Party Name:VASA PHARMACHEM P.LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00226/AM14/	RLA File :08/24/040/00263/AM14/	Lic.No/Date:0810124713 12.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/86/2013-PC.II dated 27.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:37/29/87-ALC1/2013	Party Name:EXECHON	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00261/AM14/	RLA File :34/24/040/00115/AM14/	Lic.No/Date:3410037915 13.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2013-PC.II dated 29.11.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.

30	Case No.: 39/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00263/AM14/	RLA File :34/24/040/00128/AM14/	Lic.No/Date:3410037903 13.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

31	Case No.: 5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/65/2013-PC.II dated 27.11.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.12.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

32	Case No.: 40/29/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00264/AM14/	RLA File :34/24/040/00144/AM14/	Lic.No/Date:3410037994 18.09.2013	Defer Date:22.01.2014
	Decision: A D/L No. 46011/88/2008-PC-II, dated 26.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.12.2013. Comments awaited from D/o C&PC.			

33	Case No.:25/37/87-ALC1/2013	Party Name:GOVIND RUBBER LTD.	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00360/AM14/	RLA File :30/24/040/00041/AM14/	Lic.No/Date:3010098871 06.12.2013	Defer Date:22.01.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

34	Case No.:1/40/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:40/87-ALC1/2013 01.01.2014	Status: Deferred
	HQ File :01/87/050/00363/AM14/	RLA File :04/24/040/00286/AM10/	Lic.No/Date:0410153492 24.12.2013	Defer Date:22.01.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
